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Title : Need to increase the number of Notaries appointed for Kerala.

SHRI T. GOVINDAN (KASARGOD): Sir, I would like to bring the attention of the Government towards revision of the Notaries to be appointed in Kerala.

According to the amended Rule of Notaries, the number of Notaries allotted for Kerala is 375. There were 787 Notaries on the date in the State. Notaries is a subject falling under the Concurrent List of the Seventh Schedule to the Constitution. Central Government have not consulted the State Government before fixing the quota. Kerala Government have sent representation to the Ministry of Law and Justice in the year 2001 and 2002 to revise the number of Notaries for Kerala.

I request the Union Government to consult Kerala Government in this regard and take action to revise the number of Notaries to be allotted for Kerala as per their request immediately.